

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension (Sanshodhan) Adhiniyam, 2010

### 17 of 2010

[27 April 2010]

#### **CONTENTS**

- 1. Short Title
- 2. Amendment Of Section 3
- 3. Amendment Of Section 4
- 4. Amendment Of Section 4
- 5. Amendment Of Section 4-B
- 6. Substitution Of Section 4-C
- 7. Substitution Of Section 5
- 8. Amendment Of Section 6-A
- 9. Amendment Of Section 6-B
- 10. Amendment Of Section 6-C
- 11. Amendment Of Section 7

# Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension (Sanshodhan) Adhiniyam, 2010

### 17 of 2010

[27 April 2010]

An Act Further to amend the Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension Adhiniyam, 1972. Be it enacted by the Madhya Pradesh Legislature in the Sixty-first Year of the Republic of India as follows:-

#### 1. Short Title :-

This Act may be called the Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension (Sanshodhan) Adhiniyam, 2010.

## 2. Amendment Of Section 3:-

In Section 3 of the Madhya Pradesh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension Adhiniyam, 1972 (No. 7 of 1973) (hereinafter referred to as the Principal Act), for the words "nine thousand rupees", the words "ten thousand rupees" shall be substituted.

## 3. Amendment Of Section 4:-

In Section 4 of the Principal Act, for the words "twelve thousand rupees", the words "sixteen thousand rupees" shall- be substituted.

## 4. Amendment Of Section 4 :-

In Section 4-A of the Principal Act, for the words "seven thousand rupees", the words "ten thousand rupees" shall be substituted.

## 5. Amendment Of Section 4-B:-

In Section 4-B of the Principal Act, for the words "two thousand rupees", the words "four thousand rupees" shall be substituted.

### 6. Substitution Of Section 4-C:

For Section 4-C of the Principal Act, the following section shall be substituted, namely:-

"4-C. Orderly allowance.--There shall be paid to every member orderly allowance at the rate of five thousand rupees per mensem.".

#### 7. Substitution Of Section 5 :-

For Section 5 of the Principal Act, the following section shall be substituted, namely:-

"5. Bus Travelling Allowance.--There shall be paid to every member Bus Travelling Allowance at the rate of two hundred fifty rupees per mensem.".

## 8. Amendment Of Section 6-A:

In sub-section (1) of Section 6-A of the Principal Act,-

- (i) in the first paragraph, for the words "six thousand rupees", the words "seven thousand rupees" shall be substituted.
- (ii) in the first proviso, for the words "two hundred rupees", the words "three hundred rupees" shall be substituted.

#### 9. Amendment Of Section 6-B:

In Section-6-B of the Principal Act, for the words "three thousand rupees", the words "five thousand rupees" shall be substituted.

## 10. Amendment Of Section 6-C:

In Section-6-C of the Principal Act, for the words "three thousand rupees", the words "five thousand rupees" shall be substituted.

## 11. Amendment Of Section 7:-

In sub-section (1) of Section 7 of the Principal Act, for. the words "three thousand rupees", the words"five thousand rupees" shall be substituted.